

ITEM NO.8

COURT NO.3

SECTION IX

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).29048/2018

[Arising out of impugned final judgment and order dated 03-08-2018
in PIL No.6/2013 passed by the High Court of Judicature at Bombay]

MUNICIPAL CORPORATION OF GREATER MUMBAI & ORS. Petitioner(s)

VERSUS

PANKAJ BABULAL KOTECHA & ANR. Respondent(s)

(IA No.156826/2018 - EXEMPTION FROM FILING O.T.)

Date : 18-03-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
 HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) :Mr. Dhruv Mehta, Sr. Adv.
 Mr. Sudarsh Menon, AOR
 Ms. Nishi Sangtani, Adv.
 Mrs. Nimisha S Menon, Adv.

For Respondent(s) :Mr. Kunal Cheema, AOR
 Mr. Shubham Chandankhede, Adv.
 Mr. Raghav Deshpande, Adv.
 Ms. Kirti, Adv.
 Ms. Saloni Shukla, Adv.

 Mr. Varad Kilor, Adv.
 Mr. Siddharth Dharmadhikari, Adv.
 Mr. Aaditya Aniruddha Pande, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Arguments heard.
2. Order reserved.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR